

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P.236/2016

IN THE MATTER OF:

Lakeland India Pvt. Ltd.

.... Applicant/petitioner

Order under Section 391 to 394 of the Companies Act

Order delivered on 29.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Vivek Kapoor, Mr. Aditya Tiwari,
Advocates
For the Respondent :
For the RD(NR) Delhi : Mr. C. Balooni, Company Prosecutor
For the OL, Delhi : Mr. Ajeyo Sharma for Mr. Amish Tandon, Adv.

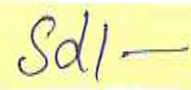
ORDER

(C.A. No. 50(PB)/2018

This is an application with a prayer for withdrawal of the present petition. In support of the application, Resolution passed by the Board of Directors on 09.12.2017 (Annexure 'A') has been placed on record. The Resolution passed by the Board of Directors of transferee company has also been placed on record, which is also dated 09.12.2017 (Annexure 'B').

In view of the prayer made and the Resolution passed by both the companies, we grant permission to withdraw the petition.

Dismissed as withdrawn.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)